

hon. Minister of Home Affairs towards the killing of 3 innocent persons traveling in a car in broad daylight on G.T. Road in Ambala. These persons were neither linked with terrorist activities nor they were associated with any terrorist movement. To protest against this killing, traffic was jammed for 8 hours by the people, but till date neither a case has been registered nor the incidence has been got inquired.

Mr. Deputy Speaker, Sir, in a similar incidence 15 days back two CRPF constables in Chandigarh raped the wife of poor rickshaw puller from Uttar Pradesh who had come to the town to earn livelihood. I would like to praise that rickshaw puller for killing both the guilty CRPF constables with a weapon. However, now both the poor husband and his wife are being harassed by the Police. In another incidence the Police attacked the Dahala village in Punjab with 2800 persons using them as a cover. All these atrocities are the result of 'Extra-ordinary powers' conferred on the Police to end terrorism in the State. Anybody is picked up by the Police under the draconian TADA Act and under the very provisions of the same atrocities are being committed. Therefore, I would to urge the hon. Minister of Home Affairs to withdraw this Act because there is a need to take the political initiative instead of resorting to Police action for dealing with terrorism. Punjab issue needs to be solved on priority basis. Newspapers are full with the successes achieved in Punjab, but in fact the whole State is on fire. If the killings go unchecked and the guilty remain unpunished then the Punjab issue will never be solved.

SHRIRAM VILASPASWAN: Mr. Deputy Speaker, Sir, the issue raised by the hon. Member is very sensitive. The Government of India has reiterated time and again that a popular Government has been installed in the State and the problems are now being solved. We also condemn those incidents of other cities which have been mentioned by

the hon. Member. It is correct that the terrorism should be eradicated on an earnest basis. But nothing can be more shameful than the Government and the Administration being behind the swelling in the ranks of terrorists. Therefore, the matter raised by the hon. Member should be taken with all seriousness. It is a general belief that terrorism is undoubtedly a problem but because of the actions of the Government and the Administration many more are joining their ranks. If the incidence of killing of a 3 year old child is correct then nothing could be more heinous than this. Both in Haryana, where the incidence took place, and in Punjab the congress (I) is in power. The Government should view the incidence with all seriousness as it involved the question of the unity and integrity of the nation. Constant efforts need be made to solve the Punjab issue instead of further complicating the problem. I would urge the Government to take a serious view of the problem of this nature.

SHRI JAGMEET SINGH BRAR: The hon. Minister of Home Affairs can atleast assure us that a case will be registered.

[*English*]

Home Minister is sitting here. Instructions be issued and a case be registered against the concerned police officers.

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Deputy Speaker, Sir, I too would like to say something with regard to the issue of Police Raj in Punjab, which has been raised here. This matter is quite similar to the one related here earlier.

Sir, on July 7, the personal Security Guards of the Co-operatives Minister, Shri Sajjan Kumar Jakhar fired indiscriminately at Kotkalan in Bhatinda district, as a result of which one journalist died on the spot and six

B.J.P. workers got seriously injured.

Sir, it so happened that on 7th B.J.P. activists were holding a demonstration and without stating any reason whatsoever, the police took the President of the local unit of the B.J.P., Shri Krishna Kumar Shastri into custody and took him to an unknown destination. The B.J.P. workers were holding a demonstration in front of Kotkapura Police Station to protest against the aforesaid action. Meanwhile, the Caravan of the Co-operatives Minister was passing by that area. The demonstrators thought it prudent to appeal to the Minister. When they went to do so, the security personnel and guards accompanying the Minister, opened indiscriminate fire on them and mind you, they were not policemen. In the firing, six people got seriously injured and one died on the spot. You too might have heard that over the years, terrorists have been attacking V.I.Ps, but the Security Personnel have never returned fire. However, these very security guards opened fire on unarmed and peaceful demonstrators. This is a very serious matter. Just now, he also raised a similar issue. What will happen to the country, if police personnel, security guards and the law-enforcement agencies take the law into their own hands in this manner and if the rule of the law is allowed to be replaced by the law of jungle?

I would like to know as to who gave the order for firing? Why no action has been taken so far against those, whose names have been registered in the F.I.R.? The killed person was a journalist, and the local journalists have decided to boycott all official functions, until action is taken against the guilty. Therefore, I would like the hon. Minister of Home Affairs to make a statement on such incidents, wherein the law and order situation is being vitiated by the law-enforcement agencies themselves. It is my submission that the hon. Minister should order an inquiry into the matter raised by the hon. Member

and also into the one raised by me, wherein Political Workers and peaceful demonstrators were fired upon and make a statement in that regard in the House.

SHRI TARA SINGH (Kurukshetra): Mr. Deputy Speaker, Sir, all of us are very much saddened over the incident mentioned by Sardar Jagmeet Singh. The entire people of Haryana feel sorry over the manner in which Punjab police opened fire in Ambala killing three innocent people including two men and a child. However, I would like to inform Sardar Jagmeet Singh that our party took up the matter with the Chief Minister and all the guilty officials of the Punjab Police have been arrested. I would like to tell him this much. (*Interruptions*)

[*English*]

SHRI SOMNATH CHATTERJEE (Bolpur): This is a very serious matter. This so-called popular Government is further complicating the situation there. They are now saying openly against the Rajiv-Longowal Accord. No solution is being found. Innocent people are being killed. What is being done? Punjab cannot be left only to be dealt with by Shri Beant Singh and his Ministers. This is a very serious issue. (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): Do you want to discuss Punjab during Zero Hour. (*Interruptions*)

SHRI SOMNATH CHATTERJEE: This is a very serious issue which is being raised. But you are not listening to it. You are being misguided there. (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE:

This attitude indicates that Punjab is not a national problem. Have we decided now that Punjab has ceased to be a national problem? One may just argue that as long as Ministry is there, it is their duty. But what we see is that even after the elections, the same process is continuing. What has intensified is the oppression not only by the terrorists but by the administration also on the innocent people including the political opponent as they have said. Does it not devolve on the Centre to come with a report saying that this is what has happened, this is under the guidelines and these are the steps which have been proposed to the State Government? What exactly are you doing to bind the hand of the security forces there so that innocents are not forced into terrorism there and to this kind of activity? It is the Central Government which owes it and not the State Government because we are concerned with Punjab, Kashmir and such other things from the national point of view. Therefore, immediately a response from him about what he proposes to do should be stated by him. You should direct him to indicate what line of action is he proposing right now before the Government?

SHRIMATI GEETA MUKHERJEE

(Panskura): Now for a long time, this Punjab situation instead of improving has been deteriorating and it has come to such a pass as was just now witnessed by all of us. And then also the Government is taking such steps which are making people more anti-India. With everything under the Sun for such a long time, will the Minister kindly state what really are the steps that he intends to take with regard to Rajiv-Longowal Accord? Now you are in trouble. You have no package; you have no administration. You have mal-administration. I would like to know what really you want to do with Punjab.

SHRI CHANDRA SHEKHAR: On this question which has been raised by the hon. Members from this side and Shri Khurana, it

is a serious matter. I am not surprised about it because what happened was, no sooner did this Government come to power, they re-appointed officers who were known for atrocities in Punjab. I do not want to name any officer. There is practically a police raj in Punjab. You may go on talking of establishing democratic process there and *lokapriya sarkar*. It is a *parlokpriya sarkar* and it is not *lokapriya sarkar*. Since Shri Beant Singh is there without any moral authority to rule over Punjab, these type of things are bound to come. I do not expect much from that Government nor do I expect much from this Government. My friends on this side were having high hopes and after elections they thought of introducing democratic process, they thought that something miraculous is going to happen. Now they are thoroughly exposed, and sooner they are more exposed, all my friends on this side, I think, better it will be for the country.

SHRI JASWANT SINGH (Chittorgarh):

Sir, no doubt these are very important issues and the House is seized of them, and of course, individual Members have a right to give voice to their concerns. Listed, however, in today's business is a Motion of No Confidence. In an informal way, I feel that the discussion on the Motion of No Confidence has already started. We have discussed Burma, we have discussed Mizoram. Punjab is coming up. Other issues will also come up. I want to know from the chair as to when formally discussion on the Motion of No Confidence will start. That is just so that we can regulate our time. I just want to know when the formal discussion on the Motion of No Confidence will start.

MR. DEPUTY-SPEAKER: After the lunch.

SHRI JASWANT SINGH: Lunch is ten minutes away. The Motion of No Confidence is not a casual event or of some daily occurrence in parliamentary life. It is, of

course, for the Treasury Benches to be absent when the Motion is listed. But that is a different matter. I certainly, as the Mover of the Motion request you to please advise me when my Motion is likely to be taken up.

SHRI INDERJIT (Darjeeling): According to time-honored convention we should have started discussion on the No Confidence Motion immediately after the Question Hour. And I think it is very unfortunate that we are violating convention after convention. All the other matters could wait. Therefore, I would beg of you not to allow this violation of a very healthy convention. This healthy convention should continue. Therefore, I think we should start straightaway with the No-Confidence Motion.

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): This No-Confidence Motion should be taken a bit more seriously. Jaswant Singhji had moved it and I had also supported it, but we are proceeding as if we are going ahead with routine business. It may be that this Government may fall as a result of this No-Confidence Motion.....(*Interruptions*) What is the point in taking up Matters Under Rule 377 today? The No-Confidence Motion should have been taken up immediately after the Question Hour, and the rest of the Business could have been postponed. The debate on the No-Confidence Motion should not be delayed, but it seems that the Government is not serious about it.

SHRI NITISH KUMAR (Barh): This should have been taken up at 12 O'clock itself. Members are becoming conscious of it, fifty minutes after the start of the Zero Hour.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Hon Mr. Deputy Speaker, Sir, as such the senior leader of our House

and hon. Member Vajpayeeji has every right to scold us, but this time, his criticism aimed at us, doesn't seem to be balanced and well-thought out. We have taken it very seriously and we would very much like to have a discussion on it, but we are helpless about procedural matters vis-a-vis the conduct of business in the House.

[*English*]

SHRI INDERJIT: Sir, I do hope that you will help to uphold the convention even now.

SHRI ANBARASU ERA (Madras Central): Sir, I would like to draw the attention of the hon. Minister for Human Resource Development, to the following matter.

Recently the Government of Tamil Nadu published a G.O. restricting the admission of the CBSE students into colleges to two per cent only. The imposing of two per cent quota on the CBSE students for admission in the professional colleges is a clear discrimination from the students of the State Board and it is in violation of the constitutional rights.

The hon. Minister of Education, Government of Tamil Nadu, made a statement that the CBSE marks were inflated and, therefore, to protect the interest of the State Board, only two per cent quota will be allowed for the CBSE students.

Aptly, the hon. Minister of Human Resource Development, Shri Arjun Singh, denied that there was any such inflation in the marks of the CBSE students. The Director of CBSE also promptly clarified the position. The answer papers of the CBSE students were sent to various States around the country and the examiners who had corrected the answer sheets did not know which State paper they were evaluating, since all the answer papers were decoded on the same day of the examination and sent to various